

By e-mail/Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-42/1996(Pt.)/ 4954 /A

From :- Smti. K. Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Shri V. K. Chandak,  
District & Sessions Judge  
Jorhat.

Dated Guwahati, the 27<sup>th</sup> August, 2018.

Sub:- Earned Leave with station leave permission.

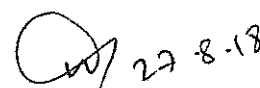
Ref:- Your letter No. JJA/6756/2018, dtd. 20.08.2018

Sir,

With reference to the above, I am directed to inform you that, your prayer for 7 (seven) days Earned Leave w.e.f. 12.09.2018 to 18.09.2018, along with station leave permission w.e.f. late afternoon of 10.09.2018 till the morning of 20.09.2018 has been ~~rejected~~ <sup>granted</sup>.

Further, you are allowed to hand over the charge of your Court and Office to the Addl. District and Sessions Judge, Jorhat before proceeding on leave.

Yours faithfully,



**JOINT REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-42/1996(Pt.)/ 4955 /A, dated dtd. 27.8.18 <sup>Relax</sup>

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A Copy of duly filled in leave application in the prescribed format of the concerned officer is enclosed herewith for necessary action from your end.

Sd/-

**JOINT REGISTRAR (VIGILANCE)**